IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6136 of 2021

Sahjad Ansari .... …. Petitioner

Versus

The State of Jharkhand ....Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rahul Dev, Advocate
For the State : Mr. Rajesh Kumar, Addl.P.P

Order No.02 Dated- 07.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner and learned counsel for the informant submits that he will file a supplementary affidavit stating that the matter has been settled between the parties.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Pappu/